

has been planned by the rail-cum-sea route via Calcutta port.

- (ii) Movement in block rakes is being arranged to important centres of consumption.
- (iii) Coalfields in the Central India are being developed in the Third Plan so that nearby States may get their supplies from these fields and the long haulage from Bengal/Bihar fields may be avoided.
- (iv) Coal dumps are being set up at suitable consuming centres by various States.
- (v) Movement of coal and soft coke by road has been liberalised.
- (vi) Rail transport capacity for the movement of coal is being planned for progressive expansion and this expansion is to be commensurate with the coal target in the Third Plan.

All these measures are subject to further thought that is at present being given to the matter by Government.

Separate University for New Delhi

- *110. { Shri E. Madhusudan Rao:
Shri Prakash Vir Shastri:

Will the Minister of Education be pleased to state:

(a) whether there is any proposal to establish a new university at New Delhi in view of the ever increasing number of students in Delhi University; and

(b) if so, the details thereof?

The Minister of Education (Dr. K. L. Shrinani): (a) and (b). A proposal for the establishment of a new university at New Delhi is under consideration of the University Grants Commission.

Bodh Gaya Temple

*111. Shri Raghunath Singh: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is a fact that Bodh Gaya Temple and its surrounding buildings which are of archaeological and historical importance are deteriorating on account of lack of finance and repairs and the Gaya Temple Advisory Board expressed its grave anxiety over the whole affairs; and

(b) if so, the action taken in the matter?

The Deputy Minister in the Ministry of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) and (b). Bodh Gaya Temple is not a protected monument and the Government of India have no information about its condition.

Royalty on Assam Oil

- *112. { Shri P. C. Borooah:
Shri Raghunath Singh:
Shri Shree Narayan Das:
Shri Bhagwat Jha Azad:
Shri Basappa:
Shri Hem Barua:

Will the Minister of Mines and Fuel be pleased to state:

(a) whether the question regarding the royalty to be paid to Assam on oil produced by the Oil India Ltd. has since been resolved;

(b) if so, what are the final terms of agreement; and

(c) whether the work of further exploration is now going on steadily?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) and (b). The matter is receiving the consideration of the Government of India and Assam Government.

(c) Further exploration in the new areas will commence on receipt of the exploration licence by Oil India Limited from Assam Government.

Agreement with E.N.I.

*113. { Shri Rameshwar Tantia:
Shri P. C. Borooah:
Shri Vidya Charan Shukla:
Shri Raghunath Singh:

Will the Minister of Mines and Fuel be pleased to state:

(a) whether details of the agreement entered into between the Government of India and the Ente Nazionale Idrocarburi of Italy have been fully worked out;

(b) if so, the broad outlines of the projects agreed upon; and

(c) the estimated costs of the schemes and how the costs will be shared?

The Minister of Mines and Fuel (Shri K. D. Malaviya): A statement giving the required information is laid on the Table of the House.

STATEMENT

(a) Yes, Sir. The agreement between Government of India and E.N.I. was signed on 29-8-1961.

(b) The Agreement provides for a 100 million dollar credit being given by E.N.I. for public sector petroleum projects in two categories; the first category includes projects for which the general provision has already been made in the Third Five Year Plan, such as transport pipelines for petroleum products from Barauni to Delhi and Barauni to Calcutta, gas fractionation plant, liquid petroleum gas bottling plant and distribution facilities, lubricating oil plant, supply of crude oil production equipment and also distribution equipment. Among the list of projects is also in-

cluded contract drilling for any areas specified by the Oil and Natural Gas Commission. In the Second Category come additional projects like petrochemicals and some others for which the Planning Commission and other Ministries have further to be consulted for concurrence and for which consultations have also to be made with E.N.I. in due course. Time schedule for projects under first category, is such as to enable them to be executed within the Third Plan period.

(c) The estimated costs of the projects will be known after the project studies have been completed.

सिखाये हुए कुत्ते

*११४. { श्री नवल प्रभाकर :
श्री बीरेन्द्र बहादुर सिंह :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली पुलिस ने गैर-कानूनी धाराब की भद्रियों और चोरियों का पता चलाने के लिये सिखाये हुए कुत्ते रखे हैं;

(ख) यदि हां, तो कितने कुत्ते इस काम के लिये रखे गये हैं और वे किन किन नस्लों के हैं ;

(ग) अब तक कितने मामलों का पता लगाया गया है; और

(घ) इस दस्ते को रखने पर कितना दैनिक अथवा मासिक आवर्तक व्यय होता है (प्रति कुत्ता व्यय सहित) ?

गृह मंत्रालय में राज्य मंत्री (श्री बालार) :

(क) से (घ). दो कुत्ते एक अस्सेसियन तथा एक डीबरेमान पिशर—दिल्ली पुलिस द्वारा खरीदे गये हैं, तथा पुलिस के कार्य में सहायता के लिये प्रशिक्षित किये जा रहे हैं ।